

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 38 of 2009

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 23-01-2009 passed in I.T.A.No.1170/Hyd/04 for Assessment year 2001-02 on the file of the Income Tax Appellate Tribunal, Bench-'B', Hyderabad preferred against the Order dated 10-09-2004 passed in ITA No.0065/CIT(A)/04-05 on the file of the Commissioner of Income Tax (Appeals) -II, Hyderabad preferred against the Assessment Order dated 26-03-2004 passed in P.A.N./G.I.R. No.AABCA7365E on the file of the Income Tax Department.

Between:

Avanti Feeds Ltd., 6-3-658, Somajiguda, Hyderabad - 500 082.

...APPELLANT

AND

Dy. Commissioner of Income Tax, Circle-1(1), Aayakar Bhavan, Basheerbagh, Hyderabad.

...RESPONDENT

Counsel for the Appellant: Sri M.V. Ramachandra Rao(No Representation)

**Counsel for the Respondent: Mr. J.V. Prasad,
(Sr. Standing Counsel for Income Tax)**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.38 of 2009

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the appellant.

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the respondent.

2. None had appeared on behalf of the appellant even on 20.12.2024.

3. It appears the appellant is not interested in prosecuting the appeal.

4. The appeal is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

sdt A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR


SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) -II, Hyderabad.
3. The Deputy Commissioner of Income Tax, Circle 1(1), Hyderabad.
4. One CC to Sri M.V. Ramachandra Rao, Advocate [OPUC]

5. One CC to Mr. J.V. Prasad (Sr. Standing Counsel for Income Tax) [OPUC]

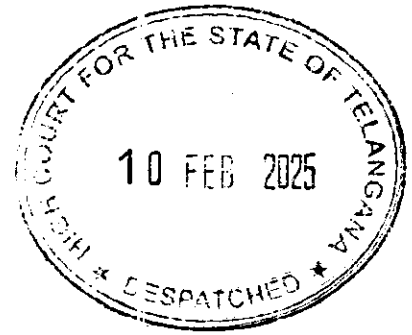
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HIGH COURT

DATED:07/01/2025



JUDGMENT

ITTA.No.38 of 2009

**THE APPEAL IS
DISMISSED FOR
WANT OF PROSECUTION**

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